Annexure !

Name of the corporate debtor: BOMBAY RAYON CLOTHING LIMITED

Date of commencement of CIRP: 24-04-2025

List of creditors as on 24.04.2025 for claims received upto 20.09.2025

List of Operational Creditors (Government Dues)

SI.	Name of creditor	Details	s of claim	Details of claim admitted								Amount of	Remarks, if	
No.		Date of	Amount	Amount of					%	Amoun	Amoun	Amoun	claim under	any
		receipt	claimed	claim admitted	Nature of claim	t covere d by	t covere d by guaran tee	Wheth er related party?	share in CoC	contin gent claim	mutual	admitt ed	verification	
- 4	Assistant association on Division II. CCCT 0. Control Fusion	04.07.2025	17 11 702		11	+		NI-	NIA				17 11 702	N-t- 1 0 2
1	Assistant commissioner, Division II, CGST & Central Excise, Mumbai West	04-07-2025	17,11,702		Unsecur ed	-	-	No	NA	-	-	-	17,11,702	Note 1 & 2
2	Maharashtra Industrial Development Corporation (MIDC)	18-09-2025	22322589		Unsecur ed	-	-	No	NA	-	-	-	2,23,22,589	Note 1
3	Gram Panchayat Salwad	16-09-2025	1,44,00,014	-	Unsecur ed	-	-	No	NA	-	-	-	1,44,00,014	Note 1
			3,84,34,305	-	-	-	-	-	-	-	-	-	3,84,34,305	

^{1.} An amount has been kept under verification pending the submission of additional documents or clarifications.

^{2.} As per the claim received from the GST Department, it has been stated that interest and penalty will also be levied along with the principal (tax) amount as per the Show Cause Notice. However, the specific amount of interest and penalty has not been mentioned in Form B submitted by the Department. The Resolution Professional (RP) has sought detailed calculations from the Department in this regard. Pending receipt of such details, the portion of the claim relating to interest and penalty has not been included in the claim received list, and only the tax component has been reflected.